

ITEM NO.47

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.11442-11443/2015
(Arising out of impugned final judgment and order dated 10-04-2014
in WRITC No.56149/2013 21-07-2014 in WRITC No.56149/2013 passed by
the High Court of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

PETITIONER(S)

VERSUS

STATE OF U P. & ORS.

RESPONDENT(S)

Date : 01-03-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms.Sakshi Kakkar, AOR
Mr.Shakti Singh, Adv.

For Respondent(s)

Mr.Ranjay Dubey, Adv.
Ms.Vineeta Meghrajani, Adv.
Ms.Priya Puri, Adv.

Mr.Sanjay Kumar Visen, Adv.
Ms.Ritu Rastogi, Adv.
Ms.Sasmita Tripathy, Adv.

Mr.Manoj K. Mishra, AOR
Mr.Umesh Dubey, Adv.
Mr.Jyoti Mishra, Adv.
Mr.Bheem Pratap Singh, Adv.
Mr.Sukumar, Adv.

Mr.Vinay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing of the appeals is to be expedited.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master